

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4716
ANSWERED ON:07.08.2009
SCHEDULED TRIBES CERTIFICATE
Verma Shri Sajjan Singh

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government has prescribed a uniform procedure for issuance of Scheduled Tribe (ST) certificate in the country;
- (b) if not, the reasons therefor;
- (c) the details of procedures being adopted in this regard, State-wise; and
- (d) the steps taken or proposed to be taken by the Government to make a uniform procedure in this regard ?

Answer

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS(DR. TUSHAR A CHAUDHARY)

(a) to (d) : Yes, Madam.From time to time, guidelines have been issued by Government of India uniformly to all the State Governments/Union Territories with whom the issuance/ verification of Scheduled Tribe certificate rests, regarding procedure to be adopted for issuance of Scheduled Tribe certificate. Following the decision of the Apex court in the case of Kumari Madhuri Patil & others Vs. State of Maharashtra & others,the Ministry of Tribal Affairs has again circulated in June, 2004, the instructions of the Supreme Court to streamline the procedure for the issuance of social status certificates, their scrutiny and their approval to all State Governments/UT Administrations.